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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO:83 OF 1994

Date of decision: 2nd March, 1994

Girish Chandra Nag ... Applicant
Versus
Union of India & Others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? No.
2. Whether it be circulated to all the Benches of No.
the Central Administrative Tribunals or not?

1.54.1.1.
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

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CENTRAL ADMINISTRATIVE TRIBUNAL
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Girish Chandra Nag	...	Applicant
Versus		
Union of India & Others	...	Respondents
For the Applicant	...	M/s. Aswini Kumar Mishra, S.K.Das, S.B.Jena, J.Sengupta, Advocates.

CORAM:

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

H.RAJENDRA PRASAD, MEMBER (ADMN.): The main grievance of the applicant in this case is that neither of his two representations (dated 28.5.1993 and 25.7.1993) addressed to the Divisional Electrical Engineer (Genl.), South Eastern Railway, Chakradharpur, have yet been disposed of. It is, therefore, directed that the representations under reference may be considered on merits and disposed of within 15 days from the date of receipt of a copy of this judgment.

2. It was mentioned by Mr. Aswini Kumar Misra, learned counsel appearing for the petitioner, that the applicant is due to retire on superannuation in less than two years, and any displacement from his present station of work would disrupt his family. It would be desirable if this

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aspect is kept in view by the authority concerned while deciding his case, and if an effort would be made to the extent possible to ensure that he is not needlessly displaced from the present station of his work at the fag-end of his career. If the applicant has any grievance after disposal of the representation by the authorities, he is given the liberty to agitate the same at a later stage, if such a need were to arise.

3. Thus, the Original Application is accordingly disposed of leaving the parties to bear their own costs.

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MEMBER (ADMINISTRATIVE)

02-03-94.
MAR

Central Admn. Tribunal,
Cuttack Bench, Cuttack,
K. Mohanty/2.3.1994.

